

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR No. 2980 of 2013 in Appeal nos. 1,2 & 5 of 2012**

**Dated: 6<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat State Petroleum Corpn. Ltd. .... Appellant (s)**

**Versus**

**GAIL (India) Ltd. & Ors. ... Respondent (s)**

Counsel for the Appellant(s) : Mr.C.S. Vaidyanathan, Sr. Adv.  
Mr. Piyush Joshi,  
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Ankit Jain,  
Mr. Rajat for IOCL & BPCL  
Mr. Raghu Nayyar in Appeal nos. 1 & 2  
For R-2

**ORDER**

Mr. Ramji Srinivasan, the learned senior counsel for the Respondent wants to file reply by tomorrow. He is directed to file the same after serving copy on the other side.

Post the matter for hearing on **08.01.2014 at 2.30 p.m.** In the meantime, it is open to the learned counsel for the Applicant to file Rejoinder, if any, after serving copy on the other side.

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**